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OA.1467/95

Judgement

(As per Hon. Mr. A.B. Gorthi, Member (Admn.))

Heard Sri Ch. Jagannatha Rao, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. It is stated in the OA that the applicant was initially engaged as Casual Mazdoor under the respondents on 1-9-91 and that he worked continuously till 30-12-93. During the said period he worked for about 851 days as Casual Mazdoor. Notwithstanding the same, the respondents disengaged him from the work with effect from 1-1-1994. Hence, this OA with a prayer for a direction to the respondents to re-engage him as Casual Mazdoor and to grant him temporary status and for subsequent regularisation. In support of his contention that he worked for 851 days during 1991 -93 the applicant gave monthwise details for the days of his work in Annexure-I to the OA.

3. Learned Standing counsel for the respondents states that the particulars given by the applicant in the OA will be verified and if found to be correct, the case of the applicant will be considered for reengagement in accordance with the extant instructions.

4. In view of the above, this OA is allowed at the admission stage itself with the following direction to the respondents :

i) The applicant will be reengaged as soon as there is work in preference to the outsiders and those who worked for

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less number of days than the applicant. For this purpose no casual labour presently working need be retrenched.

ii) The case of the applicant to grant ~~of~~ temporary status and regularisation will thereafter be considered in accordance with the extant instructions/scheme.

5. The OA is ordered accordingly. No costs. //

Amarnath
(A.B. Gorthi)
Member (Admn)

Neeladri Rao
(V. Neeladri Rao)
Vice Chairman

Dated : December 1, 95
Dictated in Open Court

Anil
Deputy Registrar (J) CC

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To

1. The Telecom District Engineer,
Adilabad, Adilabad Dist.
2. The Sub Divisional Officer,
Telecom, Manchiryal, Adilabad Dist.
3. The Chief General Manager,
Telecommunications, Doosanchar Bhavan,
Nampally Station Road, Hyderabad.
4. The Jr. Telecom Officer, Telecom,
Bellampally, Adilabad Dist.
5. One copy to Mr. Ch. Jagannatha Rao, Advocate, CAT. Hyd.
6. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
7. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIKAO
VICE CHAIRMAN

AND
A B Gorathi
THE HON'BLE MR. R. PANGARAJAN :M(A)

DATED: 1 -12 -1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in
O.A.No. 1467/95.

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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